Annex 2 - Reporting of remittance made by the foreign bank branches

Name of the bank:

i)	The quarter for which profits / surplus was remitted	
ii)	Net profit as per the Profit and Loss Account	
iii)	Income of the bank during the quarter	
iv)	Expenditure in India (without provision for Head Office Expenses)	
v)	Head Office expenses charged to P & L Account	
vi)	Rate at which income / interest tax is payable for the quarter in question	
vii)	provision for tax calculated at full rate on the entire amount of suplus (i.e., item (iii) - (iv) + (v))	
viii)	Details of various provisions made	
	(a) Actual provision made for tax	
	(b) For bad and doubtful debts	
	(c)Terminal benefits of the staff	
	(d) Other provisions, if any	
ix)	Amount transferred to reserves (give details)	
x)	Tax liabilities of previous years if any, remaining unpaid	
xi)	Amount, if any, retained in India for meeting CRAR requirements	
xii)	Amount of profit / surplus remitted to Head Office and the rate of exchange applied	
xiii)	Date of remittance	
xiv)	Capital funds on the date of remittance	
xv)	CRAR on the date of remittance	

Certified that -

a) The entire income of the bank included in the accounts for the quarter / year had accrued from sources in India and the provisions of the BR Act, 1949, and the directions issued by the Reserve Bank in this regard have been complied with. (In case a part of the income had accrued outside India, the certificate shall clearly indicate that the amount thereof was repatriated to India immediately on realisation).

b)   The amount set aside as provision for tax is adequate to cover the tax liabilities of branch(es) in India of the bank for the quarter / year in question.

Chief Executive Officer of the Bank	Auditors of the bank
(Name of the signatory and stamp)	(Name of the signatory and stamp)

Note - If the remittance relates to unremitted profits of earlier periods which have not been retained for capital adequacy but are held for remittance abroad, full details of the related periods furnished.